

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. RP/013/2014**

- Subject : Petition under section 79 of the Electricity Act, 2003 praying for direction to UP Power Corporation Limited for payment of compensation amount to MP Power Management Company Limited due to retention of MPs share of Power/ non-supply of IT from Rihand Matatila Hydel Power Stations to MPSEB and resumption of MPs share of power from Rihand and Matatila Hydel Power Stations.
- Date of hearing : 17.6.2014
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member
- Petitioner : MP Power Management Company Limited
- Respondent : Principal Secretary Energy Department, Government of Uttar Pradesh.
- Parties present : Shri Ganesan Umapathy, Advocate, MPPMCL  
Ms. R.Mekhala, Advocate, MPPMCL  
Shri Dilip Singh, MPPMCL  
Shri Rajiv Srivastava, Advocate, UPPCL and UPJVNL

**Record of Proceedings**

Learned counsel for UPPCL and UPJVNL submitted that reply to the petition has been filed today.

2. Learned counsel for the petitioner requested for time to file rejoinder to the reply filed by UPPCL and UPJVNL which was allowed by the Commission.

3. The Commission directed the petitioner to file rejoinder to the reply of UPPCL and UPJVNL, on affidavit, by 30.6.2014, with an advance copy to the respondents.

4. With the consent of learned counsels for the parties, the Commission directed to list the review petition for hearing on 15.7.2014.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**